

**Central Administrative Tribunal
Principal Bench**

**CP No. 573/2018
in
OA No. 2211/2018**

New Delhi, this the 29th day of October, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sh. Surender Kumar
Ex. Chief Sanitary Superintendent
S/o Late Sh. Ishwar Singh
Aged about 54 years
R/o A-2762, GF Backside
Greenfield Colony,
Faridabad – 121001
Haryana presently at Delhi

....Applicant

(By Advocate : Mr. Nilansh Gaur)

Versus

Ms. Preeti Sudan
Secretary, Ministry of Health and Family Welfare
Government of India,
Nirman Bhawan
New Delhi – 110001.

....Respondent/ Contemnor

(By Advocate : Mr. Vijendra Singh)

ORDER (ORAL)

Mr. K.N. Shrivastava:

Both parties are *ad idem* that order of the Tribunal dated 30.05.2018 passed in OA No. 2211/2018 has been complied with. A copy of the compliance order dated 24.10.2018 is also placed on record.

2. In view of the above, CP is closed. Notice issued to the respondent stands discharged. The petitioner shall have liberty to take recourse to appropriate remedy, as available to him under law, in case he is dissatisfied with the order dated 24.10.2018 passed by the respondents.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

/anjali/